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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.719/1997

New Delhi: this the 21st day of July, 1998.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Brahma S/o Sh. Sumera,
R/o No.214, 6th Block, Tilokpuri,
New Delhi-091

...Applicant

(By Advocate: Shri P.T.S.Murthy)

Versus

1. Union of India through
the Secretary,
Ministry of Railways,
(Railway Board), Rail Bhawan,
Rafi Marg,
New Delhi-1

2. The General Manager,
Northern Railway,
Baroda House,
New Delhi-1

3. The Chief Engineer(Civil Engineering),
Northern Railway,
Baroda House,
New Delhi-1.

....Respondents

(By Advocate: Shri N.K.Agarwal)

JUDGMENT

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

In this OA, filed on 21.3.97 applicant
seeks the reliefs prayed for in para 8 thereof.

2. We have heard applicant's counsel
Shri Murthy and respondents' counsel Shri Agarwal.
3. Applicant himself admits in para 2 of his
rejoinder that he has approached the Tribunal five
years after sending two reminders to respondents
in respect of his grievance. No satisfactory
reasons have been given to explain this delay and even
a petition for condonation of delay has not been
filed.
4. The OA is therefore grossly time barred and

hit by limitation under section 21 AT Act, and the judgments cited in the CAT PB judgment dated 30.5.96 in OA No. 1782/1995 Shri Bani Singh & Ors Vs. UOI & Ors. on the point of limitation squarely apply to the facts and circumstances of the present case.

5. The OA is therefore dismissed. No costs.

Lakshmi Swamie
(MRS. LAKSHMI SWAMINATHAN)
MEMBER(J)

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(S. R. ADIGE)
VICE CHAIRMAN (A).

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